

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.353 of 2019**

**IN THE MATTER OF:**

**Linox Enterprises Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Income Tax Officer, Ward 15(3) New Delhi & Anr.**

**...Respondents**

**For Appellants: Mrs. Angeli Dayal and Shri Anupam Roy,  
Advocates**

**For Respondents: Advocate for R-1 – Income Tax Officer present but  
did not mark appearance  
None for ROC**

**O R D E R**

**13.01.2020** Counsel for Respondent No.1 – Income Tax Officer wants to file Reply. Reply may be filed within two weeks. Rejoinder, if any, may be filed within a week thereafter.

The ROC is stated to have been served. None present for ROC.

List the Appeal 'for admission (after Notice)' on 3<sup>rd</sup> February, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[V.P. Singh]  
Member (Technical)

*/rs/md*